

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No. 371 of 2013 & IA No. 417 of 2013
in Appeal No. 275 of 2013**

Dated : 3rd December, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Mangalore Electricity Supply Co. Ltd. ... Appellant(s)
Versus
M/s AMR Power Pvt. Ltd. & Anr. Respondent(s)**

**Counsel for the Appellant(s) : Mr. Sriranga Subbanna
Ms. Sumana Naganand
Counsel for the Respondent(s) : Mr. Basawa Prabhu Patil, Sr. Adv.
Mr. B. Subrahmanya Prasad
Mr. Venkata Krishna Kunduru for R-1**

ORDER

We have heard the Learned Counsel for the parties in the IA No. 371 of 2013 & IA No. 417 of 2013 in respect of interim relief sought for. After hearing the parties, we feel that it would be better to take up the main Appeal for final disposal. With these observations, these IAs are disposed of.

So, as agreed by the Learned Counsel for both parties, post the main Appeal for final disposal on 8.1.2014.

In the meantime, the Learned Counsel for the Respondents are directed to file their reply in the main Appeal on or before 20.12.2013 after serving copy on the other side. Thereupon, the Appellant is at liberty to file the rejoinder, if any.

Post the matter for final disposal on **8.1.2014**.

**(Rakesh Nath)
Technical Member
mk/js**

**(Justice M. Karpaga Vinayagam)
Chairperson**